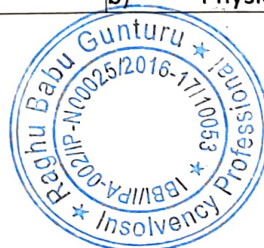


**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**SINDHANUR GANGAVATHI TOLLWAY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Sindhanur Gangavathi Tollway Private Limited
2.	Date of Incorporation of Corporate Debtor	11.07.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No of corporate debtor	U45209TG2012PTC081923
5.	Address of the registered office and principal office (if any) of corporate debtor	Sy. No. 9 (P), CII Green Building Lane HITEC City, Kondapur Hyderabad TG 500084 IN
6.	Insolvency commencement date in respect of corporate debtor	8 <sup>th</sup> December, 2022 (Order made available on 22 <sup>nd</sup> December, 2022)
7.	Estimated date of closure of insolvency resolution process	20 <sup>th</sup> June, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raghu Babu Gunturu IBBI/IPA-002/IP-N00025/2016-2017/10053 Authorization for Assignment issued by ICSIIP is valid till 03 <sup>rd</sup> November 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EzResolve LLP 1st Floor, Golden Heights, Plot No. 9, Opp. Raheja IT Mind Space, HUDA Techno Enclave, Madhapur, Hyderabad – 500081, India E-mail ID: raghu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	EzResolve LLP 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India Landmark-Near Raidurg Metro Station. Email: sindhanurtollway@ezresolve.in
11.	Last date for submission of claims	5 <sup>th</sup> January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will identify on determining classes of Creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Physical Address: Will be provided later



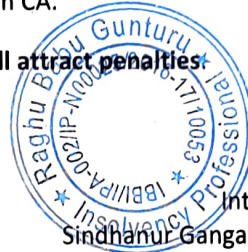
Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of Sindhanur Gangavathi Tollway Private Limited on 8<sup>th</sup> December 2022 (Order made available and received by IRP on 22<sup>nd</sup> December 2022)

The creditors of Sindhanur Gangavathi Tollway Private Limited are hereby called upon to submit their claims with proof on or before 5<sup>th</sup> January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Raghu Babu Gunturu

Interim Resolution Professional  
Sindhanur Gangavathi Tollway Private Limited  
IBBI/IPA-002/IP-N00025/2016-2017/10053

Authorization for Assignment issued by IIP ICSI is valid till 3<sup>rd</sup> November 2023

Date : 23rd December 2022.

Place: Hyderabad